

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 27.07.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.37/BB/17	-	For Compliance	Rule-6 of IB	Jahnvi Makwana Construction Pvt. Ltd. Vs Nandan Hotels Ltd.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

Counsel for petitioner is present. He has filed memo stating that the notice was sent to the respondent and it was unclaimed and the same was returned to NCLT. He has filed information obtained from the India Post website.

We have seen the information obtained from India Post website which stated "door locked and notice could not be delivered". Therefore, the petitioner counsel is directed to file an affidavit stating that the demand notice was sent to the respondent to the same address and it was also acknowledged by the same respondent and that the respondent company is situated in the same address and they are evading to receive the notice.

List it on 09.08.2017.

MEMBER (J)

MEMBER (T)

P.T.O.


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MEMBER (J)



MEMBER (T)